THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) The Government through Oil PSUs is taking steps to reduce LPG imports including:—

- (i) increasing production of oil and gas,
- (ii) increasing refining capacity,
- (iii) implementing measures for refinery process improvements,
- (iv) promoting energy efficiency and conservation measures.

Complaints against non-supply of LPG

1236. SHRI RAJ BABBAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government has received complaints regarding non-supply of LPG to the consumers by the LPG dealers regularly in various parts of the country, particularly in Uttarakhand;
- (b) if so, action taken against the erring LPG distributors during the last three years and the current year, OMC-wise, State-wise;
- (c) whether these distributors are also involved in black-marketing/diversion of LPG cylinders for commercial purposes; and
 - (d) if so, details thereof and action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (d) Oil Marketing Companies (OMCs) have reported that they endeavour to meet the genuine demand of LPG consumers across the country including Uttarakhand within 48 hours. However, delay in refill supplies may occur in the event of backlog due to non-availability of filled LPG cylinders with the distributors for unavoidable reasons, like road breaches, floods, strikes, incidents of bandhs, shortage of bulk LPG, non-availability of trucks, etc. and in such situations, bottling plants work on extended hours as well as on holidays to clear the backlog.

OMCs carry regular surprise inspections at distributors premises, conduct refill audits, surprise checks at customers premises, en-route checking of delivery vehicles

etc. OMCs take punitive action under the prevailing Marketing Discipline Guidelines (MDG) and the Distributorship Agreement against LPG distributors in all established cases of irregularities.

Details of State/UT-wise established cases of delay in refill delivery, non-home delivery of LPG cylinders, overcharging/unaccounted sale of LPG cylinders, pilferage/ supply of under-weight cylinders including State of Uttarakhand, during last three years and current year from April, 2017 to June, 2017 are given in the Statement.

Statement

Details of established cases of delay in refill delivery, non-home delivery of LPG cylinders, overcharging/unaccounted sale of LPG cylinders, pilferage/supply of under-weight cylinders during last three years (2014-15 to 2016-17) and current year from April, 2017 to June, 2017

State/UT	Figure (in Nos.)
Chandigarh	26
Delhi	103
Haryana	57
Himachal Pradesh	8
Jammu and Kashmir	41
Punjab	94
Rajasthan	158
Uttar Pradesh	496
Uttarakhand	21
Andaman and Nicobar Islands	0
Arunachal Pradesh	2
Assam	-51
Bihar	83
Jharkhand	51
Manipur	1

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State/UT	<u> </u>		Figure (in Nos)
Meghala	ya		5
Mizoram			0
Nagaland			0
Odisha			33
Sikkim			0
Tripura			2
West Bengal			75
Chhattisgarh			39
Dadra ar	nd Nagar Haveli		0
Daman a	ınd Diu		0
Goa			4
Gujarat			88
Madhya	Pradesh		178
Maharas	htra		184
Andhra Pradesh			140
Karnataka			144
Kerala			67
Lakshadweep			0
Puducherry			1
Tamil Nadu		92	
Telangar	na		56
All Indi	IA		2300

Increase in domestic oil production

1237. DR. R. LAKSHMANAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether after allowing 100 per cent Foreign Direct Investment (FDI) in